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**FULL COURT REFERENCE ON THE SAID DEMISE OF  
BAWA SHIV CHARAN SINGH, ADVOCATE OF THIS  
COURT.**

My Lords the Hon'ble Judges of the Delhi High Court, learned Additional Solicitor General of India, Mr. President and office bearers of Delhi High Court Bar Association, Mr. Chairman, Bar Counsel of Delhi, learned Standing Counsel for the Central Government and Government of Delhi, learned Members of the Bar, members of the bereaved family, Ladies and Gentlemen.

We have assembled here to mourn the sudden and sad demise of Bawa Shiv Charan Singh, who breathed his last on 11<sup>th</sup> April 2006, at the age of over 88 years.

Besides being an eminent lawyer in civil and criminal matters, he was also associated with various other activities. In 1941 he was arrested in connection with escape of Subhash Chander Bose from India and confined in solitary cell for two months. During 1947 he organized peace committees to prevent the crime in Lahore at the risk of his life. He handled many cases of evacuees and also got many persons acquitted who were accused of various offences on account of communal laws. He was a true nationalist and had abiding faith in secularism.

In 1947, he came to India and started practice in District Courts, Delhi. He was enrolled as an advocate of Supreme Court in 1951 and defended as amicus curie many a poor client. He could handle any complicated civil case relating to inheritance and properties.

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He was the oldest practising lawyer in the Courts at Delhi, and received honours from the Supreme Court, this Court and also the Supreme Court Bar Association.

I had the privilege of appearing in many cases against Bawa Shiv Charan Singh. His erudite knowledge of law, his court craft and his analysis of the case not only in that court but what would happen in the appellate court was unique. We have one of our esteemed colleague as a Senior Judge, who happened to start his practice under the wings of late Bawa Shiv Charan Singh, Justice Swatanter Kumar.

In the death of Bawa Shiv Charan Singh we have lost a stalwart and a fatherly figure of the legal fraternity. His death, undoubtedly, is a grievous loss to us all, and, in particular, to members of his family.

We send our condolences to the members of the bereaved family and wish them strength to bear this irretrievable loss. May God bestow peace to the departed soul.

I request you all to pay homage by standing in silence for two minutes in the memory of Bawa Shiv Charan Singh.

(VIJENDER JAIN)  
ACTING CHIEF JUSTICE

20<sup>th</sup> April, 2006

(The Hon'ble Judges will take their respective seats for a moment after the silence, and it will be announced by Hon'ble the Acting Chief Justice as under:

**“As a mark of respect to the departed soul, the Court is adjourned for the rest of the day.”**